as evidence; if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir. Export policy of Peacock Tail Feathers for the year 1989-90 is under formulation, Representations received from the trade bodies and elected representatives will (be kept in view.

(b) and (c) During 1986-87, 10061 kgs. of peacock tail feathers of a value of Rs. 18.65 lakhs were exported. in 1987-88, 44, 43, 493 pcs. of peacock tail feather? were allocated out of the ceiling of 48 lakh Nos. released. During 1988-89, out of a ceiling of 60 lakhs, licences were issued for export of 32,61,093 Nos. for FOB value of Rs- 87,29,772l- (approx.) The value of factual exports in 1988-89 is however, not yet available. The unit value realised year-wise is given as under:-

1986-87 Rs. 47|-per 100 pes

1987-88 Rs. 49l-per 100 pcs

For 1988-89, average realisatoin offered by quota holders was Rs. 268l- per 100 pes. Actual realisation is not yet available.

(d) The outcome of adoption of the tender system for allocation of export-quotas during 1988-89 is being analysed in all its aspects and will be kept in view while deciding the Export Policy for 1989-90.

Revision of electoral rolls in Assam

3041. SHRI AMRITLAL BASUMA-TARY: Will the Minister of LAW AND' JUSTICE be pleased to state:

- (a) whether the 1985 electoral rolls are the current electoral rolls of Assam;
- (b) if so, whether the rolls are being revised for the Lok Sabha flections; and
- (c) whether it is being prepared afresh or with reference to a paticular roll?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ): (a) to (c) According to Section 7.1 of the re

presentation of the People Act, 1950, elec-· total rolls shall, unless otherwise directed by the Election Commission, for reasons to bo recorded in writing, be revised in the prescribed manner with reference to the qualifying date before each general election to the House of the People or to the Legislative' Assembly of a State. In Assam, the electoral rolls were last revised intensively during 1984-85 with reference to 1-1-85 as the qualifying date. Thereafter the rolls of 104—Nazira assembly constituency were summarily revised in 1987 with 1-1-87 as the qualifying date. There has been no revision thereafter. Therefore, the 1985 rolls ar@ in force in respect of constituencies other than Nazira and the 1987 rolls are in force in Nazira. During the current year, the Election Commission has ordered an intensive revision of the' rolls in Assam in order to make the rolls up-to-date and also to include new categories of voters in the age group of 18 to 21. In an intensive revision, the rolls are prepared afresh.

दिल्ली पुलिस द्वारा गौतमपुरी के लापता बच्चे की खीज किया जाना

3042. श्री सुनील कुमार पदहनायक : गृष्ठ मंत्री यह बताने की कुपा करेंगे कि :

- (का) क्या यह सन्त है कि दिल्ली पुलिस के पुलिस कंट्रोल रूम ग्रीर पुलिस स्टेशन सीलमपूर, दिल्ली को गौतमपूरी दिल्ली के एक बच्चे श्री प्रमोद कुपार जैन उर्फ बटट के लापता हो जाने के बारे में कोई सूचना मिली है ; और
- (ख्र) यदि हों, तो उक्त लापता बच्चे को खोज निकालने के लिए संबंधित पनिस स्टेशन के प्रभारी द्वारा कोई कार्यवाही न किए जाने के क्या कारण 許?

कामिक, लोक शिकायत ग्रीर पेशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (धीपी, चिवम्बरम्)ः (क) और (ख) 23-7-1989 को